

(d) and (e) There is no proposal to cancel the tie-up since it is considered appropriate for upgradation of technology.

Details of treasure found in Srinagar

†2542. SHRIMATI RATAN
KUMARI;
SHRI DHARAM CHANDER
PRASHANT;
SHRI BHUVNESH CHA-
TURVEDI;
SHRI ASHWANI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have ascertained facts about the Cache found in the State treasury in Srinagar recently, if so, what are the details thereof;

(b) whether any foreign expert visited the State for evaluation of the treasure, if so, what is Government's policy in this regard;

(c) whether it is a fact that the matter has been referred to the Law Minister to ascertain the position of secret treasure; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) and (b) According to the Press release issued by the Jammu and Kashmir Government on 20th October, 1983, the Controller Tawaza had deposited in the Srinagar Treasury in October, 1951, eight boxes containing precious stones, royal jewellery, wearing apparel, decoration pieces, antiques, gold, diamonds, rubies, sapphire and ceremonial articles. They were collected by him from the two Tawaza stores at Jammu and Srinagar before depositing them. Right from the beginning the State Government,

†Previously Unstarred Question 1585, transferred from the 6th December, 1983.

according to the Press release, had the plan to utilise these jewellery items for the public good and the State Government wants to ascertain the view of well-known expert on the subject so that, if possible, they could be displayed in a museum and in the case of a few items like the uncut sapphire, lumps of molten silver and gold they could be auctioned if not found fit for display in the museum. The jewellery items of the Toshakhana deposited into the Treasury in duly sealed steel trunks have been authentically photographed with a proper inventory of each box.

According to the State Government's letter dated 3-12-1983, a British Expert had a look at the treasure for purposes of evaluation and his report was awaited.

Government of India have not laid down any policy for evaluation of a State's treasure.

(c) No, Sir.

(d) Does not arise.

Manufacture of laminated paper

†2543. SHRI RAMSINGHBHAI
PATALIYABHAI RATHVAKOLI:
Will the Minister of INDUSTRY be pleased to state:

(a) whether licence for manufacture of laminated paper was awarded to M/s. Kant and Company in private sector;

(b) whether the licence has since been withdrawn from M/s. Kant and Company if so, the reasons therefor; and

(c) whether the licence has been now given to the Indian Dairy Corporation for the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) and (b) There is no official record of an industrial

†Previously Unstarred Question 2166, transferred from the 9th December, 1983.

licence having been issued to M/s. Kant and Company for manufacture of laminated paper and subsequently having been withdrawn.

(c) An Industrial Licence has been granted to M/s. Indian Diary Corporation at Tehsil Vadsala Distt. Baroda in the State of Gujarat for the manufacture of 7650 tonnes per annum of Laminated paper for aseptic packing.

Monitoring the flow of funds from foreign countries into India

†2544. SHRIMATI MAIMOONA SULTAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have lately chalked out a scheme to strengthen the administrative and other arrangements for monitoring the flow of funds from abroad to the various organisations in the country;

(b) if so, what are the details of the steps proposed to be taken under the scheme; and

(c) what is the estimated amount of foreign contributions presently flowing into the country annually and received by the various organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) and (b) Under the current exchange control regulation, gross non-export receipts such as shipping, insurance, dividend, tourism receipts, etc., besides the four heads of receipts relevant to the term inward remittances namely, (i) family maintenance, (ii) savings of non-residents, (iii) migrant and transfers and (iv) money order receipts are permitted to flow into the country provided these are through the normal banking channels. Under the current regulations, authorised dealers are re-

quired to furnish details of remittances of Rs. 10,000 and above.

Foreign Contributions to associations having definite cultural, economic, educational, religious or social programme or by the organisations of a political nature not being political parties are being regulated under the provisions contained in the Foreign Contribution (Regulation) Act, 1976. A monitoring cell is being set up to identify the suspect organisations and carry out scrutiny of accounts of such organisations and probe their activities by undertaking field investigations with a view to finding out violation of the provisions of Foreign Contribution (Regulation) Act.

(c) According to the computerised results, foreign contributions amounting to Rs. 182.35 crores and Rs. 177.08 crores were received during the year 1976-77 and 1978 respectively. The data contained in the returns for the year 1979 onwards is under computerisation.

Supply of cement to West Bengal

2545. SHRI ARABINDA GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that quarterwise allocation and arrivals of levy cement to West Bengal from the first quarter 1983 to fourth quarter upto 31st October, 1983 are far from actual requirements i.e. standing backlog of 1st Qtr. is 55,058 thousand MT, 2nd Qtr 64,477.45 thousand MT, 3rd Qtr. 35,929.15 thousand MT and 4th Qtr. 1,20,955 thousand MT, respectively; and

(b) what immediate steps Government propose to take to supply the backlog to mitigate the acute hardships of the consumers of West Bengal and make regular supply as per demand?

†Previously Unstarred Question 1684, transferred from the 6th December, 1983.